## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-370/ND/2007

IN THE MATTER OF:

Sunil Gupta & Anr. Limited

..PETITIONER

Vs.

Ashoka Rolls Manufacturers (P) Ltd

. RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents

## **ORDER**

Learned Counsel for the parties are present. Upon the service of an advance copy of the application on the respondent, Mr. M.K. Pandey, Advocate has appeared on behalf of the respondents and states that the meeting which was scheduled to be held on 30.10.2017 has already been convened and necessary Returns have been filed with the Registrar of Companies.

In the circumstances, the Ld. Counsel for the petitioner makes a submission that there shall be no increase in the paid up capital of the respondent Company, to which, the Ld. Counsel for the respondents states they are not inclined to increase the paid up share capital of the company. In the circumstances, there shall be a status quo in relation to the paid up capital of the respondent Company.

The respondents will file reply within a period of four weeks with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of two weeks thereafter.

List on 21.12.2017.

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit